

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 2

Service Tax Appeal No.20311 of 2018

(Arising out of Order-in-Appeal No.556/2017 dated 20.12.2017
passed by the Commissioner of Central Tax (Appeals-II), Bangalore.)

Smt. Laveena Janardhan Reddy,

W/o Shri Janardhan Reddy,
No.145, 7th Main, 5th Block,
Jayanagar,
Bangalore-560 041.

Appellant(s)

VERSUS

**Commissioner of Central Tax,
Bangaluru South**

Commissionerate,

5th Floor, C.R. Building,
P.B.No.5400, Queens Road,
Bangalore-560 001.

Respondent(s)

APPEARANCE:

Mr. Akbar Pasha, Advocate for the Appellant.

Mr. M. Sreekanth, Asst. Commissioner (AR) for the Respondent.

**CORAM: HON'BLE MR. P.A. AUGUSTIAN, MEMBER
(JUDICIAL)
HON'BLE MRS. R. BHAGYA DEVI, MEMBER
(TECHNICAL)**

Final Order No. 21930 /2025

DATE OF HEARING: 27.11.2025

DATE OF DECISION: 27.11.2025

PER : R. BHAGYA DEVI

Learned Authorized Representative (AR) for the Revenue submits that appellant has availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and discharge certificate has also been issued by the Designated Committee, which has also been produced on

record. In view of the discharge certificate, the present appeal is dismissed as deemed to be withdrawn.

(Dictated and pronounced in Open Court.)

(P.A.AUGUSTIAN)
MEMBER (JUDICIAL)

(R. BHAGYA DEVI)
MEMBER (TECHNICAL)

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